

Statement-II

*Recruitment made to fill up the vacancies during
the last three years for 2016 to 2019*

Year	Recruitment by UPSC		Recruitment by SSC	Railways		
	Through Structured Examination	Through Direct Recruitment by Selection		Empanelment Other than Level-1	Level-1	Gazetted vacancies filled up
2016-17	4,661	1,442	68,880	19,587	6,731	1,109
2017-18	3,722	427	45,391	19,100	5,362	1,102
2018-19	1,060	182	16,748	1,727	4,766	832
TOTAL	9,443	2,051	1,31,019	40,414	16,859	3,043

Vacancies in West Bengal and Rajasthan

2832. DR. ABHISHEK MANU SINGHVI: Will the PRIME MINISTER be pleased to state:

- (a) whether any steps have been taken for filling up the vacant positions in group A Central Services in the States of West Bengal and Rajasthan;
- (b) if so, the State-wise details of last three years; and
- (c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (DR. JITENDRA SINGH): (a) to (c) Unlike the All India Services *i.e.* the Indian Administrative Service, Indian Police Service and Indian Forest Service, the Group A Central Services do not have a state cadre. The officers of Group A Central Services serve all over India. The transfers/postings of such officers are made by the respective cadre controlling authorities. No centralized data of State-wise vacancies of officers of Group A Central Services is maintained.

Implementation of direction in N.R. Parmar case

2833. DR. SASIKALA PUSHPA RAMASWAMY: Will the PRIME MINISTER be pleased to state:

(a) whether Government is aware of the fact that the decision rendered in Union of India *Vs.* N.R. Parmar case was overruled by a recent judgement delivered by the Supreme Court on 19th November, 2019;

(b) if so, the details thereof;

(c) whether Government has issued appropriate necessary directions to the Government offices/organisations with a specific direction that a person is disentitled to claim seniority from a date he/she was not borne in service;

(d) if so, the details thereof; and

(e) if not, whether Government will come forward and issue necessary directions to all the concerned?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (DR. JITENDRA SINGH): (a) to (e) The judgement of the Hon'ble Supreme Court of India, *vide* Order dated 19.11.2019, in Civil Appeal No. 8833-8835/2019 arising out of SLP(C) Nos. 19565-19567/2019 in the matter of K. Meghachandra Singh & Others *Vs.* Ningham Siro & Others, has come to the notice of the Government. The case relates to dispute in *inter-se* seniority of Manipur State Police Service Officers, wherein the Union of India was not a party. However, in the Order dated 19.11.2019, the Hon'ble Apex Court has referred to its earlier judgement in the matter of Union of India and others *Vs.* N.R. Parmar, (2012)13 SCC 340. The implication of the Order dated 19.11.2019, insofar as it relates to the law arising out of the judgement of the Apex Court dated 27.11.2012 in the case of Union of India and others *Vs.* N.R. Parmar, is being examined in consultation with the Ministry of Law and Justice.

Voluntary Retirement Scheme for employees

2834. SHRI A. VIJAYAKUMAR: Will the PRIME MINISTER be pleased to state:

(a) whether there is speculation among Government servants that the retirement age is going to be fixed to either 33 years of service or 60 years of age, whichever is earlier;

(b) if so, the details thereof;